

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 216
437/252/ND/2020

IN THE MATTER OF:

M/s. Panm Trading Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi

...RESPONDENT

Section

Under Section 252

**Order delivered on 03.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

For the ROC

For the Income Tax Department

:

:Ms. Meetika, AROC.

**:Mr. Kunal Sharma and Ms. Zehra
Khan, Standing Counsels and Ms.
Shreya Choudhary, Advocate.**

ORDER

COMP.APPL/711/2020

This is an application on behalf of the appellant company for urgent hearing of the subject matter under Rule 11 of NCLT Rules, 2016. Since the matter is already taken up for hearing, the application has now become infructuous. Therefore, the same is dismissed. Proxy counsel for the Income Tax Department is present in the matter.



(Anjula)

Further in the main petition the applicant has not appeared on the last date of hearing as well this hearing and therefore, it is established that the appellant is not having adequate interest to pursue his appeal. Therefore, the appeal is **dismissed**.

— Sd —

(V.K. Subburaj)
Member (T)

— Sd —

(P.S.N. Prasad)
Member (J)